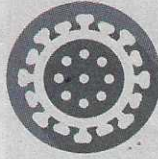


administration would not be able to deploy sufficient number of police force as the police were already involved in Covid-19 control measures. If the court insisted on implementation of the order, it was likely to lead to a spread of the pandemic as seen in the case of Mullar in Idukki district. The government stated that court orders with regard to churches had been implemented. However, the division bench and the single judge's

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THE district on Friday reported 606 new Covid positive cases, 342 of them through unknown sources.



Besides, 184 persons got infected through local transmission. Two police personnel are among those who tested positive.

Multiple cases were reported from Mattanchery, Thrikkakara, Palluruthy, Payipra, Tripunithura, Kaloar, Fort Kochi, Edappally and Perumbavoor. Meanwhile, 842 patients recovered on the day.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s MOONRIVER RESORTS PRIVATE LTD

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s MOON RIVER RESORTS PRIVATE LTD
2	Date of incorporation of corporate debtor	14/05/2009
3	Authority under which corporate debtor is incorporated / registered	ROC-Emakulam
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KL2009PTC024173
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office-As per MCA Records "Vacha Lofi", Flat No. 5, River View Apartments, Yacht Club Enclave, Konduruthy, Cochin, Kerala-682013, India
6	Insolvency commencement date in respect of corporate debtor	09/10/2020 (Order Received on 15/10/2020)
7	Estimated date of closure of insolvency resolution process	13/04/2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. K.T. Mathew IBBI/PA-001/IP-P-01522/2019-2020/12464
9	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. K.T. Mathew Kuruvanthanathu, Kolani P.O. Thodupuzha, Kerala -685608 Email: babykuruvanthanam@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. K.T. Mathew Kuruvanthanathu, Kolani P.O., Thodupuzha, Kerala -685608 Email: ktmathewrp@gmail.com
11	Last date for submission of claims	29/10/2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class- Allottees Under Real Estate Project (Financial Creditors)
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1 CA Jasin Jose IBBI/PA-001/IP-P00695/2017-2018/11225 2CA. Kizhakkekara Kuriakose Jose- IBBI/PA-001/IP-P00445/2017-18/10788 3.CA.Francis Mathew Reg No IBBI/ IPA-001/IP-P00995/2017-2018/11642
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://www.ibbi.gov.in/home/downloads also can be obtained from IRP Physical Address: Available at Address given in Serial No 10 Above and in IBBI Website

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Moon River Resorts Private Ltd on 09/10/2020. The creditors of M/s Moonriver Resorts Private Ltd, are hereby called upon to submit their claims with proof on or before 29/10/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. (ktmathewrp@gmail.com) All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Allottees Under Real Estate Project - Financial Creditors] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-
Mr. K.T. Mathew,
IBBI/PA-001/IP-P-01522/2019-2020/12464

Thodupuzha
16/10/2020